



भारत सरकार
GOVERNMENT OF INDIA
वित्त मंत्रालय / राजस्व विभाग
Ministry of Finance / Department of Revenue
अप्रत्यक्ष कर एवं सीमा शुल्क
Central Board of Indirect Taxes and Customs
अन्तर्राष्ट्रीय सीमा शुल्क निदेशालय
Directorate of International Customs

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सेवा में,
सभी प्रधान जोनल मुख्य आयुक्त /जोनल मुख्य आयुक्त

विषय:- Implementation of benefits under AEO Programme – के संबंध में।

महोदया/महोदय,


Reference is invited to the Indian AEO Programme implemented vide CBIC Circular 33/2016– Customs dated 22.07.2016. The programme envisages tangible benefits to those business entities who are accredited as AEOs, based on the different Tiers, as listed in para 1.5 of the said circular, as amended.

2. However, as per the feedback received from the AEO perception Survey, the webinar conducted in co-ordination with AEPC, as well as several representations on the subject, it appears that all benefits under the circular are not being extended to the AEO entities in some zones.

3. It is therefore requested to kindly inform, in enclosed proforma, which of the benefits granted to AEO entities are being extended to them in your jurisdiction. Any difficulty in extending any specific benefit may also kindly be informed.

4. As this Directorate is in the process of re-vamping the AEO scheme, it is requested to kindly forward the information by 22.07.2022.

भवदीया,


आरती अग्रवाल श्रीनिवास
प्रधान आयुक्त

Encl.: as above.

S.No.	Benefits	Applicable to entities	Whether implemented or not	Reason/Difficulty (In case of non-implementation)
1	High level of facilitation in imports and export of consignments. (Only non-EDI ports – as it is system driven in EDI locations)	T1, T2 and T3 as per their tier		
2	Facility of (DPD) and/or (DPE)	T1, T2 and T3		
3	ID cards to be granted to authorized personnel for hassle free entry to Custom Houses, CFSs and ICDs.	T1, T2 and T3		
4	Separate space For AEOs earmarked in Custodian's premises.	T1, T2 and T3		
5	Exemption of Bank Guarantee	As per tier		
6	Preference in investigations and Dispute resolution at the level of Adjudicating Authorities in respect of Customs, Central Excise and Service Tax cases /GST	T1, T2 and T3		
7	Not subjected to transactional audit but Onsite PCA conducted once in two years/Three years.	As per tier		
8	E-mail regarding arrival/ departure of the vessel carrying their consignments.	T1, T2 and T3		
9	24/7 clearances on request at all sea ports and airports – No Merchant Overtime Fee (MOT) charges	T1, T2 and T3		
10	For Importers/Exporters not opting for DPD/DPE, seal verification/scrutiny of documents by Custom officers would be waived. Consignments would be given out of charge or let export order, as the case may be, without any scrutiny by the officers.	T1, T2 and T3		
11	Containers selected for scanning will be scanned on priority.	T1, T2 and T3		
12	Faster disbursal of drawback amount within 72 hours of EGM submission	T2 and T3		
13	Whether BoEs/SBs selected for Assessment and/or Examination are processed on priority.	T2 and T3		
14	Whether facility of self -sealing of export goods is allowed.	T2 and T3		
15	Faster completion of Special Valuation Branch ('SVB') proceedings in case of related party imports	T2 and T3		
16	Whether facility to paste MRP stickers in their premises is given	T2 and T3		
17	Whether access to their consolidated import/export data being given through ICEGATE.			
18	Facility of submitting paperless declarations with no supporting documents in physical form.	T2 and T3		
19	Appointment of a "Client Relationship Manager" (CRM) at all Custom Houses of the level of Deputy / Assistant Commissioner as a single point of	T2 and T3		

	interaction with AEOs. The CRM would act as voice of the AEO for legitimate concern.			
20	Disbursal of the refund/Rebate of Customs/Central Excise duty and Service Tax within 45 days/30 days	As per tier		
21	Containers are selected for scanning except on the basis of specific intelligence. Further if any container is selected for scanning, then top most priority is given for scanning.	T3		
22	Assessing officers to accept self-certified copies of documents submitted, without insisting upon original documents.	T3		
23	An approach based on Risk based interventions, in case of requirements originating from the Acts administered by other Government Agencies/Departments, will be adopted for providing better facilitation in imports and export of their consignments. (Non-EDI)	T3		
24	On-site inspection /examination, on request.	T3		
25	Waiver of bank Guarantee as per the category.	LO		
26	(a) Facility of Execution of running bond. (b) Exemption from permission on case-to-case basis in case of transit of goods. In case of international transshipped cargo (Foreign to Foreign), for the pre-sorted containers wherein	LO (logistic service provider)		
27	(a)Extension of approval for custodians under regulation 10(2) of the 'Handling of cargo in Customs Area Regulation 2009 'for periods of 10 years	Custodian or Terminal Operators		
28	(a) Faster approval for new warehouses within 7 days of submission of complete documents (b) Waiver of antecedent verification envisaged for grant of license for warehouse under circular 26/2016 (c) Waiver of solvency certificate requirement under circular 24/2016 (d) Waiver of security for obtaining extension in warehousing period under circular 21/2016 (e) Waiver of security required for warehousing of sensitive goods under circular 21/2016.	Warehouse Operator		